

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
COURT-II**

Item 8

IA No. 83/20 & 683/21,  
685/21,  
687/21  
34/22  
1151/23  
Company Appeal No. 4/2023  
1577/23  
2095/23  
In  
CP(IB) No. 23/Chd/Pb/2019  
(Admitted)

Under Section 9 & 60(5),66, & 42 &  
43(1), 45 & 50, & 44(2)IBC 2016  
5 Limitation act 1963  
(directions)  
60(5), IBC 2016

**In the matter of:-**

Amsons India

.....Petitioner/Operational Creditor

Vs.

Rainbow Denim Ltd.

....Respondent/Corporate Debtor

**Present :**

Ms. Divya Sharma, proxy counsel for Mr. Arora Vishwas Kumar, Advocate for the liquidator.

Mr. Viren Sharma, Advocate for the appellant in Company Appeal No. 4/2023.

Mr. Aalok Jagga with Mr. APS Madaan, Advocates for respondent Nos. 4 and 6 in IA No. 685/2021.

Ms. Ramneek Kaur Mann, proxy counsel for Mr. Pulkit Goyal, Advocate for IA No. 685/2021.

Ms. Saleena Dhaliwal, proxy counsel for Mr. Harsh Garg, Advocate for respondent No. 2 in IA No. 685/2021 and for respondent No. 1 in IA No. 687/2021.

Heard the submissions made by proxy counsel for the liquidator and also counsels for respondents in various applications as well as counsels for applicants in certain applications. The counsel for liquidator as well as liquidator may be personally available on the next date of hearing, failing which heavy costs will be imposed.

Wherever the liquidator has to file the rejoinder, the liquidator is directed to file rejoinder and wherever the liquidator has to file reply to pending applications, the liquidator is directed to file reply in those pending applications be filed before the next date of hearing. Pleadings in all the IAs be completed before the next date of hearing to facilitate smooth hearing of the applications. All the other IAs may be posted to 30.10.2023.

Sd/-

(Umesh Kumar Shukla)  
Member (Technical)

Sd/-

(Dr. P.S.N. Prasad)  
Member (Judicial)

September 13, 2023

*Vriti*